

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO: 349/2003.

this, the 30th day of July 2003.

HON. MR. A.K. MISRA MEMBER(A)

HON. MR. A.K. BHATNAGAR MEMBER(J)

Suraj Singh Pal S/o Sri Lankoo Singh aged about 33 years, R/o Vill-Dodapur, P.O. Khimsipur, Distt-Parrukhabad (U.P.) presently employed as Postal Assistant, Cherok P.O., Distt-Lucknow (U.P.).

....Applicant.

BY ADVOCATE SHRI R.K. DUBEY.

VERSUS

1. Union of India through its Secretary, Deptt. of Posts, Ministry of Communications & I.T., Dak Bhawan, Sansad Marg, New Delhi-1.
2. Chief Post Master General, U.P. Circle, Hazratganj, Lucknow-1.
3. Director (H.Q.) O/o Chief PMG, U.P. Circle, Hazratganj, Lucknow-1.
4. Senior Superintendent of Post Offices, Lucknow Division, Lucknow-7 (U.P.).

....Respondents.

BY ADVOCATE SHRI G.S.SIKARWAR.

ORDER(ORAL)

BY A.K. MISRA MEMBER(A)

The relief claimed in this O.A. is for quashing the order dated 11.6.2001, 3.12.2001. and 10.6.2003.

2. The learned counsel for the parties have been heard.

3. By order dated 11th June 2001 charge sheet was issued against the applicant for mis-appropriation of sale value of Rs. 60,000/- in respect of ~~SSS~~/KVPs. By order dated 3rd December 2001, a penalty of recovery of Rs. 55,200/- in 36 instalments ~~xxxxxx~~ was imposed on the applicant and by order dated 10th June 2003, the appellate authority confirmed the penalty of recovery imposed on the applicant.

4. We find that the applicant has preferred a revision petition dated 6th July 2003 against appellate order of 10th June 2003. The said revision petition is still pending for disposal. We accordingly dispose of this O.A. with the direction to the competent authority to decide the applicant's revision petition dated 6th July 2003 within a period of two months by passing a reasoned and speaking order and after taking into account all the grounds raised in the said revision petition. The applicant shall enclose a copy of the revision petition alongwith a copy of this order to enable the competent authority to decide his revision petition within the given time frame. Till such time as the revision petition is decided, no recovery shall be made from the salary of the applicant from the month of July 2003 onwards.

5. The O.A. is disposed of as above without any order as to costs.

MEMBER(J)

MEMBER(A)

LUCKNOW: DATED: 30.7.2003.